131

Pepsi joint venture with Duncan

2756. SHRI DHARAM CHANDER PRASHANT: Will the Minisler of IN DUSTRY to pleased to state:

- (a) whether it i_s a fact that the exports will be three times the imports including Pepsi concentrates packaging materials etc., of Pepsi joint venture with Goenka's of Duncan;
- (b) whether this proposal is consistent with the present import policy; and
- (c) whether import of soft drink concentrates (like Pepsi) is allowed, if so. in what category?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DE-VELOPMENT (SHRI M. ARUNACHA-LAM): (a) to (c) M/s Agro Products Exports India Private Limited had submitted an application for manufacture and export of Aspetic packaging of 10 per cent Fruit Juice Products and Processed Agro-based Products in collaboration with Pepsico Incorporated of USA. This application was rejected by the Government. In view of this, replies to parts (a) to (c) do not arise.

Pepsico tio-up

2757. SHRI DHARAM **CHANDER** PRASHANT: Will the Minister of IN DUSTRY be pleased to state;

- (a) whether the attention 6t trie Government has been drawn to a news report which appeared in the 'Economic Times' dated the 22nd April, 1985 regardme Pepsico tie-up;
- (b) whether the import licensing policy be changed for exports by Pepsi or they would be governed by what is specified in the present import policy; and
- (c) whether the use of foreign trade mark Pepsi Cola has been permitted for internal sales?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DE-VELOPMENT (SHRI M. ARUNACHA-LAM): (a) Yes, Sir.

(b) and (c) There was an application by M/s. Agro Products Exports India Private Limited for manufacture and export of Aspetic packaging of 10 per cent' fruit juice products and Processed Agro-based Products, in Collaboration with Pepsico Incorporated of USA. This application was rejectee by the" Government. In view of this, there is no question of import or export by Pepsi $_0r$ use of foreign trademark 'Pepsi Cola'.

Assistance to bio-gas plants by KVIC

2758. SHRI VIRENDRA VERMA: Will the Minister of INDUSTRY be pleased to-

- (a) whether it is a fact that releases of large subsidies to several bio-gas plants by the Khadi and Village Industries Commission (KVIC) recently were made for the plants which do not exist and that a number of "cases of misutilisation of steel and cement allocated for bio-gas plants 'have recently come to light; and
- (b) if" so, what are the details thereof stating the action taken by Government to identify the persons involved in the rackets?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DE-VELOPMENT (SHRI M. ARUNACHA-LAM): (a) and (b) The KVIC decided to carry out a random census of bio-gas plants constructed under its aegis in Bib Tamil Nadu and Maharashtra in 14 selected districts with a view to knowing status of plants constructed and to know the extent or non-working plants and the reasons therefor to enable them to provide guidance for corrective steps to be take_n in further implementation of the programme. Accordingly, 1321? plant-were covered by the Audit Party sent by the Commission for random checking and it found that in Maharashtra out of the total plants of 7299 covered fa the report, 134 were not traceable. In Tamil Nadu out of the total of 1979 bio-gas plants checked, 87 plants were not traceable. In Bihar, 3938 plants were covered by the random checking and 5D5" plariTs were not traceable at the time of census. "Further investigation in the plants suggest that in some cases the beneficiaries might have